

The

Kolkata Gazette
सत्यमेव जयते
Extraordinary
Published by Authority

BHADRA 30]

MONDAY, SEPTEMBER 21, 2015

[SAKA 1937

PART IV—Bills introduced in the West Bengal Legislative Assembly; Reports of Select Committees presented or to be presented to that Assembly; and Bills published before introduction in that Assembly.

GOVERNMENT OF WEST BENGAL

LAW DEPARTMENT

Legislative

NOTIFICATION

No. 1169-L.—21st September, 2015.—The Governor having been pleased to order, under rule 66 of the Rules

of Procedure and Conduct of Business in the West Bengal Legislative Assembly, the publication of the following Bill, together with the Statement of Objects and Reasons which accompanies it, in the *Kolkata Gazette*, the Bill and the Statement of Objects and Reasons are accordingly hereby published for general information:—

Bill No. 34 of 2015

**THE WEST BENGAL BOARD OF SECONDARY EDUCATION
(AMENDMENT) BILL, 2015.**

**A
BILL**

to amend the West Bengal Board of Secondary Education Act, 1963.

WHEREAS it is expedient to amend the West Bengal Board of Secondary Education Act, 1963, for the purpose and in the manner hereinafter appearing;

West Ben. Act V
of 1963.

It is hereby enacted in the Sixty-sixth Year of the Republic of India, by the Legislature of West Bengal, as follows:—

Short title and
commencement.

1. (1) This Act may be called the West Bengal Board of Secondary Education (Amendment) Act, 2015.

(2) It shall be deemed to have come into force with effect from the 20th day of July, 2015.

*The West Bengal Board of Secondary Education
(Amendment) Bill, 2015.*

(Clauses 2, 3.)

Amendment of
section 49 of
West Ben. Act V
of 1963.

2. In sub-section (2) of section 49 of the West Bengal Board of Secondary Education Act, 1963 (hereinafter referred to as the principal Act), for the words “three years”, the words “four years” shall be substituted.

Repeal and
saving.

3. (1) The West Bengal Board of Secondary Education (Amendment) Ordinance, 2015, is hereby repealed.

West Ben. Ord.
IV of 2015.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act as amended by the said Ordinance, shall be deemed to have been validly done or taken under the principal Act as amended by this Act.

STATEMENT OF OBJECTS AND REASONS.

It is considered necessary and expedient to amend the provision of sub-section (2) of section 49 of the West Bengal Board of Secondary Education Act, 1963 (West Ben. Act V of 1963), with a view to empowering the State Government to extend the period of supersession of the West Bengal Board of Secondary Education for a further period of one year.

2. As the West Bengal Legislative Assembly was not in session and it was necessary to take immediate action in the matter, an Ordinance, namely, the West Bengal Board of Secondary Education (Amendment) Ordinance, 2015 (West Ben. Ord. IV of 2015) was promulgated.

3. The Bill seeks to replace the said Ordinance by an Act of the State Legislature.

4. The Bill has been framed with the above object in view.

5. There is no financial implication involved in the Bill.

KOLKATA:
The 21st September, 2015.

PARTHA CHATTERJEE,
Member-in-charge.

By order of the Governor,

MADHUMATI MITRA,
*Secy. to the Govt. of West Bengal,
Law Department.*